

12.35 hrs.

STATEMENT RE. EXPLOSION IN
JAMNAGAR WHILE BOMBS
WERE BEING LOADED

THE MINISTER OF STATE IN THE
MINISTRY OF DEFENCE (SHRI K. P.
SINGH DEO.): Mr. Deputy Speaker,
Sir, with deep regret I inform the House
about an unfortunate accident that
occurred at the Air Force Station, Jam-
nagar at 1240 hours on the 27th March,
1984.

2. According to the information
received from Air Force Station Jam-
nagar, the accident took place in the
course of handling of bombs during the
routine activities at the base. Some un-
prepared bombs were being despatched
from the base to another Air Force
Station on stock transfer. Three civilian
trucks were to transport the unprepared
bombs by road; two of them had been
loaded and were standing by to depart
while the other one was in the process of
being loaded.

3. At the same time, a trolley on
which some bombs had been loaded for
transportation to another area in the
same Station was standing near the out
gate of the bomb dump. These bombs
were to be sent to the aircraft for loading
for the purposes of operational training.

4. All of a sudden, the bombs loaded
on the trolley exploded causing almost
total destruction of one of the civilian
trucks standing loaded with bombs.
Relatively less damage was caused to the
other two trucks. The unprepared bombs
loaded in these trucks were also scattered
and suffered damage but did not explode.
A number of fires broke out in the area
of the bomb dump. These were put out
by the Air Force fire brigade.

5. At the time of reporting, 7 per-
sons, 4 of them service personnel and the
three truck drivers had lost their lives.
A total of 5 persons including 8 airmen,
1 DSC Jawan and 1 civilian employee

sustained serious injuries. About 12 per-
sons were given first aid. The injured
personnel are being treated in the local
hospital.

6. A court of inquiry has been
ordered by the Air Headquarters to en-
quire into the circumstances of the
accident.

7. ACC-in-C South western Air
Command and the CAS have visited the
Station. Immediate financial relief has been
given to the families of the affected per-
sonnel including a payment of Rs. 2000/-
out of the discretionary fund with
the CAS to each of the civilian personnel
killed in accident. Further compensation
to the civilians who have suffered due to
this accident will be paid after the Court
of Inquiry report is finalised. Steps are
also being taken for finalisation of pen-
sionary and other terminal benefits ad-
missible to the families of Air Force per-
sonnel who were killed in the accident.

12.38 hrs.

ELECTION TO COMMITTEE

Tea Board

MR. DEPUTY SPEAKER: Now the
Motion, Mr. Laskar, on behalf of Mr.
Vishwanath Pratap Singh.

THE MINISTER OF STATE IN THE
MINISTRY OF COMMERCE AND IN
THE DEPARTMENT OF SUPPLY
(SHRI NIHAR RANJAN LASKAR):
On behalf of Shri Vishwanath Pratap
Singh, I beg to move:

“That in pursuance of sub-section (3)
(f) of Section 4 of the Tea Act,
1953, read with rule 4 (1) (b) of
the Tea Rules, 1954, the members
of this House do proceed to elect,
in such manner as the Speaker
may direct, two members from
among themselves to serve
as members of the Tea

Board, Subject to the other provisions of the said Act and the Rules made thereunder."

MR. DEPUTY SPEAKER : The question is :

"That in pursuance of sub-section (3) (f) of Section 4 of the Tea Act, 1953, read with rule 4 (1) (b) of the Tea Rules, 1954, The members of this House do proceed to elect, in such manner as the Speaker may direct, to members from among themselves to serve as members of the Tea Board, subject to the other provisions of the said Act and the Rules made thereunder."

The Motion was adopted.

12.39 hrs.

MR. DEPUTY-SPEAKER : Now Mr. Rakesh. Only one minute. All of you please cooperate.

श्री आर० एन० राकेश (चैल) :
उपाध्यक्ष महोदय, 1975 में.....**

MR. DEPUTY-SPEAKER : Not allowed. Personal allegations will not go on record.

श्री आर० एन० राकेश : **

MR. DEPUTY-SPEAKER : Adjournment motion on the subject in disallowed. I have heard you. Now Mr. Nadar.

*(Interruptions)***

MR. DEPUTY SPEAKER : Again you are not in order. What can I do ? I will have to go to the next item. I will call one by one. If you are not sitting what can I do ? I am going to the next item. I am so sorry. Calling attention—Shri M. Ramgopal Reddy.

(Interruptions)

MR. DEPUTY SPEAKER : No body cooperates. I allowed Prof. Madhu Dandavate also to speak. When four Members are speaking how can I hear, Please sit down. How can I conduct the proceeding ? What will you do if you are in the chair like me ? One by one you can speak. You control other members also.

DR. SUBRAMANIAM SWAMY (Bombay North East) : I am on a point of order on your remark which has gone on record. You said, in foreign policy matters, we should be very careful. Sri Lanka is a very friendly country, but the Government of Sri Lanka has condemned the Government of India. It has come in the Press today. They are killing their people with the help of the air force. The Minister is sitting here. How can you say that it is a friendly country ?

MR. DEPUTY SPEAKER : Sri Lanka is a very friendly country to India.

DR. SUBRAMANIAM SWAMY : After condemning the Government of India ?

(Interruptions)

MR. DEPUTY SPEAKER : You ask other people to sit down. Let me see how you manage it ?

SHRI A. NEELALOHITHADASAN NADAR (Trivandrum) : I want to raise a very serious matter. This is a matter of shame. A Minister of the Kerala Government belonging to the Congress I Party stated openly *(Interruptions)*

MR. DEPUTY SPEAKER : I have already disallowed it. It is a State subject. No personal allegations will go on record. Please do not record.

(Interruptions)

SHRI A. NEELALOHITHADASAN NADAR : **